

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2077
ANSWERED ON:07.12.2011
COMMITTEE TO REVIEW CBI CASES
Thomas Shri P. T.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has decided to set up a Committee to review CBI cases which are pending for more than 10 years and recommend for early disposal of the same;
- (b) if so, the details thereof; and
- (c) if not, the measures taken by the Government for early disposal of pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): Yes, Madam.

(b): The Central Government had constituted a Group of Ministers (GoM), on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. One of the Terms of Reference (ToR) of the GoM was to consider and advise on "Fast tracking of all cases of public servants accused of corruption." Accordingly, GoM decided that a Committee headed by a retired judge of Supreme Court and having as its Members, a retired CVC, retired Director of CBI and another person of impeccable reputation who could be drawn from the Civil Society should review pending CBI cases, in particular, more than 10 years old and suggest measures for their early disposal.

(c): Apart from the decision to set up the Committee, The Central Government has drawn a scheme for setting up 71 Additional Special Courts for speedy trial of CBI cases. Out of 70 courts sanctioned, 48 courts have started functioning by engaging personnel against newly created post of public prosecutor, pairvi officers, naib courts etc. for these courts.